

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARISU RETAIL PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Arisu Retail Private Limited
2	Date of incorporation of corporate debtor	26.02.2020
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN-U52609TN2020PTC167779
5	Address of the registered office and principal office (if any) of corporate debtor	Door No 9, 93/2, G.A Road, Old washermenpet, Tondiarpet, Fort St George, Chennai-600021, Tamil Nadu.
6	Insolvency commencement date in respect of corporate debtor	07.11.2024
7	Estimated date of closure of insolvency resolution process	05.05.2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	Sri Yogesh Gupta Registration No. IBBI/IPA-001/IP-P00349/2017-18/10650
9	Address and e-mail of the interim resolution professional, as registered with the Board	C/O S Jaykishan, 12, Ho Chi Minh Sarani, Suite No. 2D,2E & 2F, 2 nd Floor, Kolkata- 700071 Email ID: yogeshgupta31@rediffmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	C/O S Jaykishan, 12, Ho Chi Minh Sarani, Suite No. 2D,2E & 2F, 2 nd Floor, Kolkata- 700071 Email ID: arisuretail.cirp@gmail.com : yogeshgupta31@rediffmail.com
11	Last date for submission of claims	20.11.2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information with IRP
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information with IRP
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench, has ordered the commencement of a corporate insolvency resolution process of Arisu Retail Private Limited on 7th November, 2024, order received on 8th November, 2024.

ARISU RETAIL PRIVATE LIMITED

YOGESH GUPTA
INSOLVENCY RESOLUTION PROFESSIONAL

The creditors of **Arisu Retail Private Limited**, are hereby called upon to submit their claims with proof on or before **20th November, 2024** to the interim resolution professional at the address mentioned against entry **No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – This clause is not applicable at present.

Submission of false or misleading proofs of claim shall attract penalties. **ARISU RETAIL PRIVATE LIMITED**

Date: 09/11/2024

Place: Kolkata


YOGESH GUPTA
Yogesh Gupta **INSOLVENCY RESOLUTION PROFESSIONAL**

Interim Resolution Professional

IBBI/IPA-001/IP-P00349/2017-18/10650

AFA Certificate No.: AA1/10650/02/311225/107664

AFA valid upto: 31/12/2025